

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MAYA CONSTRUCTION
COMPANY PRIVATE LIMITED**

Sr. No.	PARTICULARS	Details
1.	Name of Corporate Debtor	Maya Construction Company Private Limited
2.	Date of incorporation of corporate debtor	17/03/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ2004PTC062612
5.	Address of the registered office and principal office (if any) of corporate debtor	31-32 Prithvi Park Shopping Center Harivila Road, Parshawnath Township, New Naroda, Ahmedabad, Gujarat, India, 382346
6.	Date of closure of Insolvency Resolution Process	07.07.2026
7.	Liquidation commencement date of corporate debtor	08.07.2026 (Order received on 11.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rathin Amishbhai Majmudar (IBBI/IPA-001/IP-P-02576/2021- 2022/13928)
9.	Address and e-mail of the liquidator, as registered with the Board	604, Scarlet Gateway, opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad, Gujarat ,380015 Email id: info@carathin.com
10.	Address and e-mail to be used for correspondence with the liquidator	604, Scarlet Gateway, OPP. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad, Gujarat ,380015 Email ID: mayacons.cirp@gmail.com
11.	Last date for submission of claims	28.07.2026

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the Maya Construction Company Private Limited on 08.07.2026 (Order received on 11.07.2026).

The stakeholders of Maya Construction Company Private Limited are hereby called upon to submit their claims with proof on or before 28.07.2026, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

-Sd/-

Mr. Rathin Amishbhai Majmudar
Liquidator of Maya Construction Company Private Limited
Reg no.: IBBI/IPA-001/IP-P-02576/2021-2022/13928
AFA Validity: 31.12.2026

Date: 15.07.2026
Place: Ahmedabad

CORRIGENDUM

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

CORRIGENDUM TO AUCTION NOTICE

"It is hereby to inform to the general public that the Auction Notice published on **08.06.2026** in this newspaper, pertaining to the following Borrowers, the date of auction has now been extended subjected to below stated property as under.

Sl. No.	Name of the Borrower & Loan Account Number:-	New Date of Auction & Time
1.	Mrs. K Prakash Jewellers (Borrower), Mr. Prakashkumar Ramjiabhai Dhanak (Co-Borrower/Mortgagor), Mrs Daxobin Prakashkumar Dhanak (Co-Borrower/Mortgagor), Mr. Kaval Prakashbhai Danak (Co-Borrower), Mrs Bansi Kaval Dhanak (Co-Borrower), Prakash Ramjiabhai Dhanak HUF (Co-Borrower), Trust : EARC TRUST-SC 420 Loan Account Numbers : GSS00203N, GSS01199N / Indusind Bank Limited	27-07-2026 & 1:00PM

All that title and interest in the Flat No 1029 admeasuring about 229.48 Sq Mtrs on the 10th Floor, together with undivided proportionate share in unearh land admeasuring about 109.67 Sq Mts of Building No 8 of ashirwad Palace constructed on the land bearing Rev Survey No 58/2 T P Scheme No 27 (Bhatar-Mujura) final Plot No 118 of village Bhatar City of Surat

All other terms and conditions of the said Auction Notice remain unchanged. The public is requested to take note of the revised auction date.

Date:- 15.07.2026
Place: GUJARAT

Authorised Officer
Edelweiss Asset Reconstruction Company Limited

The Kalupur Commercial Co-op. Bank Ltd.
Since 1970 Multi State Scheduled Bank.

H.O. : "Kalupur Bank Bhavan," Nr. Income Tax Circle, Ashram Road, Ahmedabad-14. Ph : 27582020 to 27582026 Fax : 079-27582033, 27544450

POSSESSION NOTICE
(for Immovable property)

Whereas
The Undersigned being the authorised officer of The Kalupur Com.Co-operative Bank Ltd. "Kalupur Bank Bhavan" Income Tax Circle, Ashram Road, Ahmedabad-14 Under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act- 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12/11/2025 under sec-13(2) of the said act, calling upon the borrower Shri Manishkumar Modular Arora and Smt. Madhuri Manishkumar Arora to repay the amount mentioned in the notice being Rs.12,41,395.27 within 60 days from the date of the said notice. However the borrower having failed to make any representation under section 13(3A) of the act nor have make any payment.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the owners and the public in general that the undersigned in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules and by virtue of the order dtd.01/06/2026 passed by Additional Chief Judicial Magistrate Court, Surat under section 14 of the said act and the Court Commissioner, Additional Chief Judicial Magistrate Court, Surat by issued notice dtd.24/06/2026 has taken physical possession of below mentioned property on dtd.13/07/2026 and has handed over physical possession of Property to Authorized Officer of the bank on same date.

The borrower, Guarantors, owners in particular and the public in general is hereby cautioned not to deal with the Immoveable property and any dealings with the property will be subject to the charge of The Kalupur Comm. Co-op. Bank Ltd. for an amount of Rs.14,09,840.88 inclusive of interest as on 30/06/2026 plus interest and expenses thereon. The borrower's attention is invited to the provision of sub section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Description of the Immoveable Property.
Owner:- Shri Manishkumar Modular Arora and Smt. Madhuri Manishkumar Arora

District/Surat, Taluka-City, Mouje-Saiyadpur, City Survey No.3246, 3247/4, 3242/B/3, 3247/C, Ward No.7, Flat No.103 on First Floor in the Scheme known as "Samrudhdi Apartment", Dnobi Sheri, Saiyadpura, Surat, Admeasuring about 58.80 Sq.mtrs built-up area along with undivided Propriate share admeasuring 11.72 Sq.mtrs.

Authorized Officer
The Kalupur Comm. Co-op. Bank Ltd.
Ahmedabad

**FORM B
PUBLIC ANNOUNCEMENT**
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
MAYA CONSTRUCTION COMPANY PRIVATE LIMITED**

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Maya Construction Company Private Limited
2.	Date of incorporation of corporate debtor	17/03/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ2004PT0062612
5.	Address of the registered office and principal office (if any) of corporate debtor	31-32 Prithvi Park Shopping Center Harivara Road, Parshwanath Township, Near Naroda, Ahmedabad, Gujarat, India, 382346
6.	Date of closure of Insolvency Resolution Process	07.07.2026
7.	Liquidation commencement date of corporate debtor	08.07.2026 (Order received on 11.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rathin Amishbhai Majumdar (IBBI/IPA-001/IP-P-02576/2021-2022/13928)
9.	Address and e-mail of the liquidator, as registered with the Board	604, Scarlet Gateway, opp. Rivera Antilia, Corporate Road, Near Pratiknagar Garden, Ahmedabad, Gujarat-380015 Email id: info@carashin.com
10.	Address and e-mail to be used for correspondence with the liquidator	604, Scarlet Gateway, OPP. Rivera Antilia, Corporate Road, Near Pratiknagar Garden, Ahmedabad, Gujarat-380015 Email ID: mayacons.crp@gmail.com
11.	Last date for submission of claims	28.07.2026

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the **Maya Construction Company Private Limited** on **08.07.2026** (Order received on 11.07.2026).

The stakeholders of **Maya Construction Company Private Limited** are hereby called upon to submit their claims with proof on or before **28.07.2026**, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 15.07.2026
Place: Ahmedabad

Mr. Rathin Amishbhai Majumdar
Liquidator of Maya Construction Company Private Limited
Reg no.: IBBI/IPA-001/IP-P-02576/2021-2022/13928 | AFA Validity: 31.12.2026

SMFG INDIA CREDIT COMPANY LIMITED
Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

**POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**

Whereas the undersigned being the authorized officer of SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT"), having its registered office at Cornerzone IT Park, Tower B, 1st Floor, No. 111, Moon Poonamallee Road, Porur, Chennai - 600116 and Corporate Office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated 22nd April, 2026 Calling Upon The Borrowers 1. SHRI NAKHADA ENTERPRISES 2. PRAMILA MALI (Deceased) The legal Heirs of the deceased co-borrower 3. MOHANLAL KESURAM MALI Under Loan Account Number 189001311288797 to repay the amount mentioned in the notice being Rs. 50,21,097/- (Rupees Fifty Lakhs Twenty One Thousand Ninety Seven Only) as on 7 April 2026 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **11th DAY OF JULY, 2026**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of **Rs. 50,21,097/- (Rupees Fifty Lakhs Twenty One Thousand Ninety Seven Only) as on 7 April 2026 and interest thereon**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property I All That Piece And Parcel of Residential Flat No.101 Admeasuring About 385.00 Sq. Fts. Equivalent To 35.78 Sq. Mtrs. Lying And Located on The First Floor of The Building Known As "Dhanlaxmi CO.OP.HSG. SOC.LTD" Constructed on The N.A Land Bearing Survey No.2192, 2192/2 Paikae And 2193/3 Paikae Plot No. B-08/A, B-23 Admeasuring About 3100.00 Sq. Fts., Situated At Village Dunga, Tal: Vapi, Dist: Valsad.

Property II All That Piece And Parcel of Residential Flat No.102 Admeasuring About 615.00 Sq. Fts., Equivalent To 57.16 Sq. Mtrs., Alongwith Undivided Share In The Land Admeasuring About 10.00 Sq. Mtrs. Lying And Located on The First Floor of The Building Known As "Dhanlaxmi CO.OP.HSG. SOC.LTD" Constructed On The N.A Land Bearing Survey No.2192, 2191/2 Paikae And 2193/3 Paikae Plot No. B-08/A, B-23 Admeasuring About 3100.00 Sq. Fts., Situated At Village Dunga, Tal: Vapi, Dist: Valsad.

Property III All That Piece And Parcel of Residential Flat No.108 Admeasuring About 265.00 Sq. Fts., Equivalent To 24.62 Sq. Mtrs., Lying And Located on The First Floor of The Building Known As "Dhanlaxmi CO.OP.HSG. SOC.LTD" Constructed On The N.A Land Bearing Survey No.2192, 2192/2 Paikae And 2193/3 Paikae Sub Plot No. B-08/A, B-23 Totally Admeasuring About 6100.00 Sq. Fts., Situated At Village Dunga, Tal: Vapi, Dist: Valsad. And Above Properties Are Bounded As Under:- East - Flat No. 107, West - Building Margin, North - Entry And Passage, South - Building Margin.

Property IV All That Piece And Parcel of Gala No. 8 Admeasuring About 124.00 Sq. Mtrs., Super Built Up Area, Lying And Located on The Ground Floor of The Building Known As "Natraj Industrial Estates" Constructed on The Land Bearing Survey No. 2021 Admeasuring At Village Dadra of The Union Territory of Dadra And Nagar Haveli And Which is Bounded As Under:- And Above Properties Are Bounded As Under:- East - Gala No. 09, West - Gala No. 07, North - Open Space, South - Passage.

Property V All That Piece And Parcel of Gala No. 18 Admeasuring About 124.00 Sq. Mtrs., Super Built Up Area, Lying And Located on The First Floor of The Building Known As "Natraj Industrial Estates" Constructed on The Land Bearing Survey No. 2021 Admeasuring About 7700.00 Sq. Mtrs., Situated At Village Dadra of The Union Territory of Dadra And Nagar Haveli And Which is Bounded As Under:- East - Gala No. 19, West - Gala No. 17, North - Open Space, South - Passage.

Date: 15/07/2026
Place: Dadra And Nagar Haveli, Valsad

Sd/- Authorized Officer
SMFG India Credit Company Limited

ગુજરાત ગ્રામીણ બેંક
GUJARAT GRAMIN BANK
Scheduled Bank Owned by Government

**PREMISES REQUIRED ON LEASE/RENTAL BASIS
FOR BANK'S UNA BRANCH**

Gujarat Gramin Bank invites offers from landlords or power of attorney holders for Premises on Lease / Rental basis for its Una Branch (District Gir Somnath), requiring approximately 1300 Sq. Ft. to 1500 Sq. Ft. Carpet Area on the Ground Floor, located on the Una-Girgadhad Road within a Distance of 500 Meters from Trikon Baug towards Girgadhad. Premises should be with facilities including Parking, Water, Electricity etc. Municipal Taxes, Maintenance to be borne by landlord. Strong room to be constructed by land lord as per guideline. The premises shall be made ready for possession by the landlord, in accordance with the Bank's requirements, within a Approx. period of three (3) to six (6) Months.

The intended offers shall be submitted in two separate sealed envelopes, super-scribed as Application for providing premises on rent for Una Branch (Technical Bid / Financial Bid) and must also bear the bidder's full address and mobile number. The envelopes shall be delivered to the above-mentioned address on or before 05.08.2026 by 3:00 P.M. Premises offered by PSU / Govt. Bodies will also be considered.

For details, kindly visit the tender's section of our bank's website at <https://ggb.bank.in/tenders.php>.

Bank reserves the right to accept or reject any or all offers without assigning any reason thereof.

Date : 15.07.2026, Regional Manager
Place: Junagadh, Gujarat Gramin Bank, Junagadh Region

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057, Branch Office: Office No. 701, 7th Floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat-395009.

**PUBLIC NOTICE [E - AUCTION] FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)**

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 18-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of Hero Housing Finance Ltd On or before 17-August-2026 till 5 PM at Branch Office: Office No. 701, 7th Floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat- 395009.

Loan Account No.	Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) Legal Heir/Legal Rep	Date of Demand Notice/ Amount as on date	Type of Possession (Under Constructive Physical)	Reserve Price	Earnest Money
HHSURH0019000002424	Legal Heirs Of Gupta Rajeshbhai Buddhdh bhai, Gupta Gitaben Rajeshbhai	23/12/2025, Rs. 7,74,720/- as on 09/07/2026	Physical	Rs. 12,85,000/-	Rs. 1,28,500/-

Description of property: All that piece and parcels of land bearing Plot no. 258 admeasuring about 15 sq.mt. together with undivided proportionate share in Regd. Co-op. Housing Finance Ltd. bearing survey no. 274 and its block no. 399 admeasuring about 22561 sq. mt. of village Sayan Sub District Olpad District Surat Bounder as East: Plot No 260, West: Society Internal Road, North: Plot No 257, South: Plot No 259

Terms and condition:
The E-auction will take place through portal <https://bankauctions.com> on 18-August-2026 (E-Auction Date) After 11:00 AM onwards with limited exterior of 10 minutes each.

The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be returned to the unsuccessful bidders after conclusion of the E-auction.

TERMS AND CONDITIONS OF THE E-AUCTION:

(1) E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". (2) Bid increment amount shall be Rs.15,000 (Fifteen Thousand Only) for Reserve Price till 25 Lakhs, Rs.25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 Lakhs, Rs.50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakh till 1 crore, Rs.1,00,000 (1 Lakh Only) for Reserve price Beyond 1 Crore. (3) The E-Auction will be conducted through M/s. C-1 India Pvt Ltd through Mr. Dharani Krishna- 9848162222 (Helpline No. +91 12 3002002222) and E-mail on support@bankauctions.com / andhra@clindia.com at their web portal <https://bankauctions.com>. (4) There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/rights/dues affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Housing Finance Limited. (5) The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitisation and Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-auction are published in the following website: <https://herohousingfinance.com>. (6) For property details and visit to property contact to Mr. Jignesh Savjibhai Solanki/984178663, jignesh.solanki@herohero.com and Shekhar Singh/911522275, shekhar.singh@herohero.com. (7) The prospective bidders can inspect the property on 11-August-2026 between 11.00 A.M to 2.00 P.M with prior appointment.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction falling which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website www.herohousingfinance.com

**FOR HERO HOUSING FINANCE LIMITED
AUTHORISED OFFICER**
DATE : 15-07-2026
PLACE : SURAT/GUJARAT

Mr. Jignesh Savjibhai Solanki, Mob- 984178663
Email ID: jignesh.solanki@herohero.com

INDUSIND BANK LIMITED
FRR Dept, 11th Floor, Tower 1, One World Centre, 841, Senapati Bapat Marg, Prabhadevi, Mumbai 400013

**APPENDIX- IV-A [See proviso to rule 8 (6)]
Sale notice for sale of immovable properties**

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of Indusind Bank Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 18-Aug-2026, for recovery of Rs. 28,32,937.75 (Rupees Twenty Six Lakhs Fourteen Thousand Two Hundred Fifteen and Paise Seventy Five Only) as on 30-June-26, due to Indusind Bank Limited, the Secured Creditor from Mahesh Tahar (Prop: Maheshbhai G Chauhan) and the Guarantors/Mortgagor Mr.Maheshbhai G Chauhan and Mrs. Surajben Maheshbhai Chauhan. The reserve price and the earnest money deposit is as mentioned below. Inspection of the property will be available on 07-Aug-2026, as per details mentioned below.

Lot No	Description of secured assets	Known Encumbrances	Reserve Price	EMD	Time of Inspection
1.	Immovable property being a Shop No 09 on the ground floor admeasuring 160 Sq. Ft in Tower No 01 (as per map) (on site consists of Tower o A1 and A2) of scheme named "Akshar Heights" constructed on NA land lying, being and situate at Village Padra (Kasba) sim bearing Revenue Survey Nos 986, 987 and 993/1 being FP No 19 admeasuring 12311.00 Sq. Mtrs of TP Scheme No 02 in the sub-registration district Padra, registration district Vadodara in the state of Gujarat and bounded by : East: Parking of Tower No 2, West: 18.00 meter road, North: Shop No GF/10, South: Shop No 08.	NIL	20.00 Lakhs	2.00 Lakhs	07-Aug-2026 (11:30 AM till 12:30 PM)

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.indusind.com or website of service provider i.e. www.bankauctions.com. For further details please contact Authorised Officer M/s. Atreyi Das on 9601621197 / atreyi.das@indusind.com OR Bank Officer Mr. Kamal Mishra on 99819820760 / mishra.kamal@indusind.com.

Date: 15.07.2026
Place: Vadodara

Sd/-
Authorized Officer

NIDO HOME FINANCE LIMITED
(formerly known as Edelweiss Housing Finance Limited)
Registered Office Situated At Tower 3, 5th Floor, Wing 'B', Kohinoor City Mall , Kohinoor City, Kiroli Road, Kurla (West), Mumbai - 400 070. Regional Office at: Office No. 302,303,304, 3rd Floor, 3rd Eye Vision Building, IIM - Panjrapole Road, Ahmedabad - 380015

POSSESSION NOTICE UNDER RULE 8(1) OF THE SARFAESI ACT, 2002

Whereas the Undersigned being the Authorized Officer of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (order 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notices to the Borrower/s as detailed hereunder, calling upon the respective Borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the receipt of the same. The said Borrowers/Co borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Co borrowers and the public in general that the undersigned has taken symbolic possession of the property described hereunder in exercise of powers conferred on him under Section 13(4) of the said act/rw Rule 8 of the said Rules in the dates mentioned along-with the Borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited). For the amount specified therein with future interest, costs and charges from the respective dates.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

1. Name And Address Of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount:-
THE FOOD CLUB (BORROWER), FEMYBEN HIRALKUMAR PATEL (CO-BORROWER), HIRAL KUMAR (CO-BORROWER) Resali Address: Shop No. 121, 122 First Floor Sunshine, B/S Platinum Point, Moti, Varachha, Moje, Moti Varachha - 394101.
LAN.No.:L030SBIMT00000533390AL030SBIMT000005333552 Loan agreement Date: 26/03/2024
Loan Amount : Rs. 31,48,000/- (Rupees Thirty One Lakh Forty Eight Thousand Only)&Rs. 22,64,000/- (Rupees Twenty Two Lakh Sixty Four Thousand Only) Demand Notice Date: 15-04-2026
Amount Due In Rs. 33,19,006.93/- (Rupees Thirty Three Lakh Nineteen Thousand Six and Ninety Three Paise Only) & Rs.23,87,818.82/- (Rupees Twenty Three Lakh Eighty Seven Thousand Eight Hundred Eighteen & Eighty Two Paise Only)

Constructive / Symbolic Possession date 13-07-2026

SCHEDULE OF THE PROPERTY:- All The Piece And Parcel Of Immovable Property Bearing Shop No. 121 On The 1st Floor Admeasuring 34.09 Sq.Mts. I.E. 366.81 Sq.Fts. Carpet Area & 36.25 Sq.Mts. Built Up Area, Along With Undivided Share In The Land Of Road & Cop In Sunshine Situated At R.S. No. 200, Block No. 226, T.P. Scheme No. 24, F.P. No. 81B Admeasuring 5490.00 Sq.Mts. Paikae Northern Side Admeasuring 2227.66 Sq.Mts. Of Moje Village: Motavarchha, Taluka: Surat City, Dist. Surat. And Bounded As Under: North: Passage, Shop No 120, South: Open To Sky, East: Open To Sky, West: Shop No 122

AND
All The Piece And Parcel Area Of Immovable Property Bearing Shop. No. 122 On The 1st Floor Admeasuring 23.62 Sq.Mts. I.E. 254 Sq.Fts. Carpet Area & 24.76 Sq.Mts. Built Up Area, Along With Undivided Share In The Land Of Road & Cop In Sunshine Situated At R.S. No. 200, Block No. 226, T.P. Scheme No. 24, F.P. No. 81B Admeasuring 5490.00 Sq.Mts. Paikae Northern Side Admeasuring 2227.66 Sq.Mts. Of Moje Village: Motavarchha, Taluka: Surat City, Dist. Surat. And Bounded As Under: North: Shop No 120, South: Margin, East: Shop No. 123, West: Shop No. 121.

2. Name And Address Of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount:-
SHAIKESH HARILAL THORAT (Borrower), HARILAL THORAT (Co-Borrower), PARIGA THORAT (Co-Borrower), SWATI SHAIKESH THORAT (Co-Borrower), Resi Address: Plot No 19/D Keshav Nagar Nr Bheslan Garden, Nr Bheslan Char Rasta Jiv Budhiya Road, Bheslan Surat 395023.
LAN.No.:LSURSTL0000025982 Loan agreement Date:13/06/2017

Loan Amount : Rs. 72,50,000/- (Rupees Seven Lakh Twenty Five Thousand Only) Demand Notice Date: 14-04-2026
Amount Due In Rs. 1,98,767.88/- (Rupees One Lakh Ninety Eight Thousand Seven Hundred Sixty Seven & Eighty Eight Paise Only)

Constructive / Symbolic Possession date 13-07-2026

SCHEDULE OF THE PROPERTY:- All The Piece And Parcel Of The Immovable Property Bearing Plot No. 19 Admeasuring 334.50 Sq. Mts., Sub Plot No. 19-D Admeasuring 66.45 Sq. Mts., Along With 12 X 30 I.E. 360 Sq. Fts. I.E. 33.40 Sq. Mts. Construction, In Situate At Revenue Survey No. 123 Paik & 124, Of Moje Bheslan, City Of Surat. And Bounded As Under: North: Common Plot, South: Road, East: Road, West: 19-E House.

Date: SURAT
Place: 15-07-2026

Sd/- Authorized Officer
For Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited)

बैंक ऑफ़ इंडिया
Bank of India BOI
Relationship beyond banking



ASSET RECOVERY DEPARTMENT
6th Floor, Bank Of India Building, Bhadra, Ahmedabad, Phone: 079-66122528, 66122530

POSSESSION NOTICE **RULE-8(1)**
(For Immovable Properties)

The undersigned being the Authorized Officer of the **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the under noted dates in respect of various loan / Financial Assistance under its credit facilities, calling upon the respective borrowers / guarantors to repay the amount mentioned in the notices being further interest thereon within 60 days from the date of receipt of the said notices. The respective borrowers / guarantors having failed to repay the amount, notice is hereby given to the borrowers / guarantors and the public in general that the undersigned has taken **Possession** of the properties described herein below on each account in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules and on this below mentioned date. The respective borrowers/ guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to charge of **Bank of India, Ahmedabad** for the amounts and with further interest thereon till the date of payment and incidental expenses, costs, charges thereon mentioned against each accounts herein below. The respective borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers & Guarantors & Branch Name	Demand Notice Date / Outstanding Amount (Rs.)	Description of Immovable Properties	Date / Type of Possession
1	Mr. Mahesh Kanaiyalal Thakar & Mrs. Nikki Mahesh Thakar Branch: Vasna	01.05.2026 Rs. 15,24,312.13/- (Rupees Fifteen Lakh Twenty Four Thousand Three Hundred Twelve and Thirteen Paise Only) and interest thereon	All that piece and parcel of Immovable Property being Flat No. N/204 on Second Floor, built up area admeasuring 44.62 Sq.Meters in the Scheme known as "Shreenand City" and undivided proportionate share along with common amenities admeasuring 21.23 Sq. Meters Constructed on the land bearing Survey No. 5571/ + 2 + 3 paik 1, Survey No. 611/1, Draft T.P Scheme No. 107 (Ramol) allotted Final Plot No. (23/1/1 + 117/1) 1+2 land area admeasuring 10742 Sq.Meters situated and lying at Village / Mouje: Ramol, Taluka: Vatva, District: Ahmedabad and Registration Sub District: Ahmedabad - 11 (Aslali). Within the State of Gujarat, the said property is bounded as under: On the East by: Margin and Flat No. N/205, On the West by: Flat No. N/203, On the North by: 25 Meter Road, On the South by: Flat No. N/201.	09.07.2026 Symbolic Possession
2	Mr. Jitendrakumar Dalpatbhai Vaghela & Mrs. Chhayaben Jitendrakumar Vaghela Branch: Chandkheda	18.06.2025 Rs. 9,79,359.87/- (Rupees Nine Lakhs Seventy Nine Thousand Three Hundred Fifty Nine and Eighty Seven Paise Only) and interest thereon	All that Piece and Parcel of the Immovable Property being Flat No. 107, on First Floor, in Block No. "C" Admeasuring 57.84 Sq. Meter i.e. 69.18 Sq. Yards and Net Area Admeasuring 37.02 Sq.Meters i.e. 44.27 Sq. Yards (Super Built up Area), together With Right to use Common Areas, Passage, Amenities and Facilities along with Proportionate Undivided Ownership Rights, Title, and Interest in Land Admeasuring 16.51 Sq.Meters i.e. 19.75 Sq.Yards, in Scheme "Siddhraj Homes" Developed by Siddhraj Developer, A Partnership Firm, Constructed on Non Agricultural Land of Mouje Aarsodiya Account No. 585 Sim Revenue Survey / Block No. 113, After Re-Survey New Revenue Survey / Block No. 438, Admeasuring 13860 Sq.Meters, Town Planning Scheme No. 3 (Kalol - Saij - Aarsodiya), Final Plot No. 420/1 and 420/2 Total Admeasuring 8542 Sq. Meter For Residential And Commercial Purpose Paiki Final Plot No. 420/1 Admeasuring 4134 Sq.Mtrs. Situate, Being and Lying at Mouje Aarsodiya, Taluka Kalol, in the Registration District: Gandhinagar and Sub District: Kalol. Bounded: On the North by: Flat No. C-108, On the South by: Society Internal Road, On the East by: Flat No. C-106, On the West by: Society Internal Road.	11.07.2026 Physical Possession

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 **METAL COATINGS (INDIA) LIMITED**
CIN: L28240MH1999PLC0063387
Regd. Off.: 911, Himkunt Chambers, 89, Nehru Place, New Delhi-110019
Phone: +91-12-4802125, **Website:** www.mcl.net, **Email:** info@mclindia.net

NOTICE

**Transfer of Unclaimed Dividend(s) and Equity shares of Metal Coatings (India) Limited
("the Company") to Investor Education and Protection Fund (IEPF) Account**

Pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016 ("Rules"), shares in respect of which dividend has remained unclaimed for seven consecutive years or more are required to be transferred to the Investor Education and Protection Fund (IEPF) Authority.

In compliance with the aforesaid provisions, individual communication has been sent to all the shareholders at their registered address, whose dividends have remained unclaimed for seven consecutive years and whose shares are liable to be transferred to the IEPF Authority, three months prior to the due date of transfer. This notice is simultaneously being published in the newspapers as required under the Act and the Rules. A list of such shareholders who have not encashed their dividend(s) is available on the website of the Company at <https://www.mcl.net/>.

Shareholders are requested to note that in case the dividend(s) are not claimed by the 20/10/2026, the unclaimed dividend for the Financial Year 2018-19 will get transferred to the IEPF. Further, the corresponding Equity shares in respect of which the dividend(s) remain unclaimed for seven consecutive years shall also be transferred in favour of IEPF Authority without any further notice to the shareholders in the following manner:

In case the equity shares are held:

- **In physical form:** New share certificate(s) will be issued and transferred, in favour of IEPF on completion of necessary formalities. The original share certificate(s) which stand registered in the name of shareholder will be deemed cancelled. After issue of new share certificates, the Company/RTA shall inform the depository by way of Corporate Action to convert the share certificates into DEMAT form and transfer in the favour of the IEPF Authority.
- **In dematerialized form:** the company will process the transfer of Equity shares by way of corporate action through the Depositories in favour of IEPF Authority's demat account.

Please note that upon transfer of such Equity shares to IEPF Authority, all benefits accruing on such shares shall also be credited to IEPF Authority and the voting rights on such shares shall remain frozen till the rightful owner claims the shares.

Members are cautioned that, pursuant to the IEPF Rules after the transfer of Equity shares to IEPF Authority no claim shall lie against the Company in respect of unclaimed dividend(s) and shares transferred to the IEPF pursuant to the said Rules. The shareholders may also note that after such transfer, shareholders/claimants can claim the transferred shares along with dividends from the IEPF Authority by making a separate application to the IEPF Authority in Form IEPF-5 as prescribed under the Rules and the same is made available at MCA website i.e., <https://www.mca.gov.in/content/mca/globel/en/home.html>.

For any information/clarifications on this matter, the concerned Shareholders/Claimants are requested to contact the Company's Registrar and Share Transfer Agents, M/s MUFG India Private Limited (Formerly known as Link Intime India Private Limited), Noble Heights, 1st Floor, Plot No. NH-2, LSC, C-1 Block, Near Savitri Market, Janakpuri, New Delhi-110058; Tel No.: 011-41410593, Email: investor.helpdesk@n.mpsm.com investor.helpdesk@n.mpsm.com

KERALA WATER AUTHORITY e-Tender Notice

Tender No : KWA/HO/SP-04/2026-27/EoI-4(Pumps)
INVITING EXPRESSION OF INTEREST FOR THE EMPANELMENT OF MANUFACTURERS OF PUMPS (EOI-4), INWATER SUPPLY AND SEWERAGE PROJECTS OF KERALA WATER AUTHORITY EMD : Rs. 5000 **Tender fee : Rs. 2500** **Last Date for submitting Tender : 03-08-2026 03:00pm** **Phone : 8547638078**
Website : www.kwa.kerala.gov.in or www.etenders.kerala.gov.in

Chief Engineer (HRD&G)
Jalabhavan Thiruvananthapuram

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અબ્રિલ પેપર ટેક લિમિટેડ

સીઆઈએન : એલ ૭૦૧૧૫૭૪૨૦૨૩૫૦૧એલવી ૪૬૩૪૪
રજિસ્ટર્ડ ઓફિસ : ૨૩૮/૩, શિવ ઓ. એસ્ટેટ, જોલવા, તા. પલસાના, જોલવા, સુરત,
પલસાના, ગુજરાત, ભારત-૩૬૪૩૦૫.
ઈ-મેઈલ આઈડી : info@abrilpapertechno.com, સેલ : +૯૧ ૯૫૧ ૨૪૯૨૧૨૪
Website : www.abrilpapertechno.com

**વિકિંગો ક્રૉન્ક-રિસેલિંગ (V/C) અથવા વિકિંગો વિકિંગો માધ્યમથી
(OAVM) મારકેટને યોજાતી તુટી સાઈડ સાથે સામાન્ય સહાની સૂચના**

સૂચના દ્વારા જાણવાવામાં આવે છે કે ઈમ્પીનીની તુટીયા વાલ્ફિંગ માધ્યમના સમા (AGM) મેંગવાના, ૧૧ ઓગસ્ટ, ૨૦૨૬ ના રોજ મારકેટ ૩:૦૦ વાગે (IST) વિકિંગો ક્રૉન્ક-રિસેલિંગ (V/C) મેંગવામાં ઈડિયો વિઝ્યુઅલ થયેલામાં (OAVM) મારકેટને યોજશે. આ સમા ઈમ્પીની અધિવેશન, ૨૦૧૩ ના તથા તેના તેજ બનાવામાં આવેલા નિયમો અને SEBI (સિસ્ટિંગ ઓથોરિટિયેશન એન્ડ રિસ્કોફર ડિસ્ક્વાયરેન્સ) રેગ્યુલેશન, ૨૦૧૫ સાથે મિનિસ્ટી ઓફ પબ્લિક અર્ફેસ (MCA) દ્વારા બધાર પાડવામાં આવેલ જનરલ પરિચય નં. 0૯/૨૦૨૪ અને ૦૩/૨૦૨૫, તારીખ ૧૬ સપ્ટેમ્બર, ૨૦૨૪ અને ૨૨ સપ્ટેમ્બર, ૨૦૨૪ નાનુસાર તથા અર્ધા બધાર પાડવામાં આવેલ અન્ય નિયમો (સામુકીક રીતે "MCA પરિપત્રો") તરીકે ઓળખાય છે) અને સિસ્ટીમીટીડીએ એન્ડ-ક્રૉન્કચેન એન્ડ ઈન્ટિગ્રી (SEBI) દ્વારા બધાર પાડવામાં આવેલ પરિચય નં. SEBI/HO/CFD/CFD-POD-2/PICIR/2024/133 તરીકે ઓટોદેખ, ૨૦૨૪ તથા અર્ધા બધાર પાડવામાં આવેલ અન્ય પરિપત્રો (સામુકીક રીતે "SEBI પરિપત્રો") તરીકે ઓળખાય છે) ની લાગુ જોવાઈતીઓ પાલન કરીને યોજાવામાં આવશે.

લાગુ પડતા પરિપત્રોના અનુસંધાનમાં, AGMની સૂચના તથા વાલ્ફિંગ પર્ ૨૦૨૪-૨૬ માટેનો વાલ્ફિંગ અહેવાલ ઈમ્પીનીની તમામ સભ્યોને ઈલેક્ટ્રોનિક રીતે મોકલવામાં આવશે જેઓના ઈમેઈલ સરનામાં ઈમેઈલ/પોસ્ટાલ રીપોર્ટિંગ-રેડ સમા નોંધાયેલા છે. ઉપરોક્ત દસ્તાવેજો ઈમ્પીનીની વેબસાઈટ <https://abrilpapertechno.com/investors/annual-reports-reports-rns/> તરીકે એક્સચેન્જ એવેડ કે BSE લિસ્ટની ને વેબસાઈટ www.bseindia.in તથા NSDL ને વેબસાઈટ www.evoting.nsdl.com પર પણ ઉપલબ્ધ રહેશે.

ઈમેટે મોકલે પરે ધરાવાતા એવા રેસોલ્યુશનો જેઓના ઈમેઈલ સરનામાં નોંધાયેલા થી, તેઓએ પોતાના સંમતિયા (પોસ્ટાલ રીપોર્ટિંગ-રેડ) સાથે પોતાના ઈમેઈલ સરનામાં નોંધાયેલ, તેમજ ફિક્કિલ મોકામાં રેડ ધરાવાતા રેસોલ્યુશનોને વિત્તી કરવામાં આવે છે કે તેઓ પોતાના ઈમેઈલ સરનામાં તથા અન્ય KYC વિત્તો (જો લાગુ પડે નો) અપેડેટ/નોંધવામાં માટે enward_rns@kfinfnet.com પર Form ISIR- ને સંમતિયા કરી તથા દસ્તાવેજો જોડી સાથે વિત્તી મોકાશે. Form ISIR- નો ફોર્મટ KFinfNet ને વેબસાઈટ https://rns.kfinfnet.com/client/services/isirs/formats_a_spr પર ઉપલબ્ધ છે.

રેસોલ્યુશનોને AGM પહેલા અથવા AGM દરમિયાન, AGMની સૂચનામાં દર્શાવેલ વ્યવહાર પર ઈલેક્ટ્રોનિક મતદાન પદ્ધતિ દ્વારા દ્રશી (ઈમેટ) અથવા AGM દરમિયાન મત આપવા નહ આવવામાં અશે. રેસોલ્યુશન પહેલા AGM દરમિયાન મતદાન કરવાની પદ્ધતિ ઈમેટે મોકલે પરે ધરાવાતા રેસોલ્યુશનો માટે, ફિક્કિલ મોકામાં રેડ ધરાવાતા રેસોલ્યુશનો માટે અને જરૂમે પોતાના ઈમેઈલ સરનામાં નોંધાયેલ થી એવા રેસોલ્યુશનો માટે રેસોલ્યુશનો ને મતદાનમાં આવનારા સૂચનામાં જાણવામાં આવશે. રેસોલ્યુશન યુવા કરીને નોંધે કે ઉપરોક્ત પરિપત્રોના અનુસંધાનમાં ઈમ્પીની AGMની સૂચના તથા વાલ્ફિંગ અહેવાલમાંનો વાલ્ફિંગ નક્કો (ફિક્કિલ કોપીઓ) રેસોલ્યુશનો ને મોકાશે નહીં.

ગોડોન ઠાઠેશથી અબ્રિલ પેપર ટેક લિમિટેડ કે સહી/

વિગેલ કરવાનાઈ ડોકિફર
ચેરમેન ઓ મેનજિંગ ડિરેક્ટર
DIN : 10394570

તારીખ : ૧૫ જુલાઈ, ૨૦૨૬
સ્થળ : જોલવા

કોર્મ બી સાર્વજનિક જાહેરાત (ભારતીય દિવાલા અને શોધન અસમતા બોર્ડ (ફક્ડયા પ્રક્રિયા) નિયમનો, ૨૦૧૬ નો નિયમન ૧૨) માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડના સ્ટેકહોલ્ડરોની જાણકારી માટે	
માહિતી	વિગત
૧. કોર્પોરેટ દેવાસરોનું નામ	માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ
૨. કોર્પોરેટ દેવાસરના સંસ્થાપકની તારીખ	૦૧.૧૨.૨૦૨૪
૩. બોયોલોગી જેના હેઠળ કોર્પોરેટ દેવાસર સંસ્થાપના / રજીસ્ટર્ડ છે	શ્રી સ્થાપના-અમદાવાદ
૪. કોર્પોરેટ દેવાસરના કોર્પોરેટ નામ નં.	U45201GU2004PT0026612
૫. કોર્પોરેટ દેવાસરની રજીસ્ટર્ડ બોક્સિસ અને મુખ્ય બોક્સિસ (જો લોપનો) નું સંચાલનું	૧૩.૧૨, પુણી પાંચ બોક્સિસ નંબર, સડીયાલા રોડ, પાર્શ્વનાથ શંકરનીપ, નવા પલ્લો, અમદાવાદ, ગુજરાત, ભારત-૩૮૨૩૪૬
૬. ડ્રાન્સોલનની રીજીસ્ટ્રેશન પ્રક્રિયાની સમાપ્તિની તારીખ	૦૭.૦૭.૨૦૨૬
૭. કોર્પોરેટ દેવાસરના કંપાની રજાસરની તારીખ	૦૭.૦૭.૨૦૨૬ (આદેશ ૧૧.૦૭.૨૦૨૬ના ચોથા મળ્યો હતો)
૮. કંપાના અધિકારી તરીકે કાર્યરત ડ્રાન્સોલની પ્રોક્લેમશન નંબર અને રજીસ્ટ્રેશન નંબર	શ્રી સંચાલન મહામંડળીક વચનપુરુષ (IBBI/PA-૨૦૨૬/૦૧/P-02576/2021-2022/13928)
૮. કંપાના પ્રાઇવેટરોનું નામ અને ઉમેરણ, બોર્ડમાં રજીસ્ટર્ડ ગુરુજ	૬૦૮, સમરેશ્વર રોડ, રીવેરા એન્ટીલીયા સામે, કોર્પોરેટ પો, પ્રાથાકાનનન રાજા પલ્લો, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫ મેઇલ: info@carathin.com
૧૦. કંપાના અધિકારી સાથે વચનવચણ પાઠનું સંચાલન અને ઉમેરણ	૬૦૮, સમરેશ્વર રોડ, રીવેરા એન્ટીલીયા સામે, કોર્પોરેટ પો, પ્રાથાકાનનન રાજા પલ્લો, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫ મેઇલ: mayaconcs.cnp@gmail.com
૧૧. ધ્યાનમાં જમા કરાવતી ડેબીટ તારીખ	૨૦.૦૭.૨૦૨૬
આગામી બોક્સિસ શાવાવામાં આગે છે કે એસાલન કંપાની ૨૦.૦૭.૨૦૨૬, રમદાદાદા લેબ્લે ૦૮.૦૭.૨૦૨૬ ના રોજ માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ ના ફક્ડયાની રજાસરનો આદેશ આગો છે. (આદેશ ૧૧.૦૭.૨૦૨૬ ના રોજ માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ ના ફક્ડયા અધિકારી દ્વારા)	
આગામી માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ ના સ્ટેકહોલ્ડરોનો વિગત નં. ૧૦ માસે જાણવાત સંચાલન પર ફક્ડયા અધિકારી દ્વારા ૨૮.૦૭.૨૦૨૬ નાચોજ અલવા જે પહેલાં તેમના દેવાસરો તેમજ પુરવાત જમા કરવા જાણવામાં આવશે.	
નાચાલિય ફક્ડિટો ફક્ત ઉલ્લેખીક માથાઓ દ્વારા તેમનો દેવાસરો તેમજ પુરવાત સુપરફ ટીકા કરવા. અન્ય તમામ ફક્ડિટો પાંચ, પોરેશ દ્વારા અલવા ઉલ્લેખીક માથાઓમાં દેવાસરો નથી કરી શકાય.	
ખોજા અને ગેર મામલો દોરતા દાવાના પુરવાની સુપરફ ટીકા કરવા બંધવો.	
સહી/-	
તારીખ: ૦૧.૧૨.૨૦૨૬	માયા કન્સ્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડના ફક્ડયા અધિકારી
સહી: અમદાવાદ રજી. નં.: IBBI/PA-001/P-02576/2021/23928 એજેક્ટોરો આખ્યાત: ૩૧.૧૨.૨૦૨૬	

કબજા નોટિસ (સ્થાવર મિલકત માટે)	
જે અંતગત,	
નીચે સહી કરનાર, કે જે સિક્યુરિટીઇજાઇઝન એન્ડ રિસ્કવ્હકુશન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એક્ઝોસ્પેન્સિવ ઓફ સિક્યુરિટી ઇન્વેસ્ટમેન્ટ એક્ટ 2002 હેઠળ સમાજન દ્વિપક્ષીય લિમિટેડ ના (CIN=U56923DL2006PL150632) (અગાઉ ઇન્ડિયાબુલ્સ કોમર્સિયલ કેડિટ લિમિટેડ તરીકે ઓળખાતું હતું) અધિકૃત અધિકારી છે અને કલમ 13(12) ના વાંચન સાથે સિક્યુરિટી ઇન્વેસ્ટમેન્ટ (એક્ઝોસ્પેન્સિવ) નિયમ 2002 ના નિયમ 3 હેઠળ આપવામાં આવીતી સાતતાનો ઉપયોગ કરતાં 16.04.2026 ના રોજ દિવસ નોટિસ જારી કરવામાં આવી છે. જેમાં ખરીદદારો ઓએફ ડિટેલ પ્રાઇવેટ લિમિટેડ થુ ઘટસ્ કાચેકરડ, ધીરજેન્ડ નોતમકુમાર ચોપરા કાચેકરડ ઓએફ ડિટેલ પ્રાઇવેટ લિમિટેડ અને કવિતા ધીરજેન્ડ ચોપરા ઉદ્દેશ કવિતા ચોપરા કાચેકરડ ઓએફ ડિટેલ પ્રાઇવેટ લિમિટેડ ને નોટિસમાં જવાબથી લોન ખાતું નં. HLLAAHE00544866 સામે કવિત સૂચના પ્રાપ્ત થયાની તારીખથી 60 દિવસની અંદર હકીકતમાં સુકવણી થાય ત્યાં સુધી 15.04.2026 થી ચાલુ દરે રૂ. 4,79,24,228.72 (ચૌધા ચાર કરોડ અગાશાચેસી લાખ ચોવીસ હજાર બેસો અઘ્વાવીસ અને બોતેર પૈસા માત્ર) ની સૂચનામાં ઉલ્લેખ કરાચેલી રકમની નામિદ વ્યાજે સુકવણીની તારીખ સુધી પુનઃ સુકવણી કરવા માટે આ સાથે જાણ કરવામાં આવેલ છે.	
કર્જદાર આ રકમ સુકવણમાં નિષ્ફળ જવાથી સમાવજ જતનાતે આ દ્વારા સૂચના આપવામાં આવે છે કે, નીચે સહી ત્યાં દ્વારા સિક્યુરિટી ઇન્વેસ્ટમેન્ટ (એક્ઝોસ્પેન્સિવ) - રૂલ - 2002 સૂચિત કાયદો નિયમ 8 સાથે વાંચતે નીતી કલમ 13 ની પેટા - કલમ (4) હેઠળ તેને અપાયેલી સાતતાનો ઉપયોગ કરીને અહીં નીચે વાંચના કરાચેલી મિલકતના પ્રતીકાત્મક કબજા તારીખ 10.07.2026 ના રોજ લેવામાં આવ્યો છે.	
સાચ કરીને કર્જદાર અને જાહેર જતાતે અને ચેલવામાં આવે છે કે કવિત મિલકતના કલમમાં પડતું નંદર નીચે જોતે મિલકતને વાતતા કોઈ પાર કરવા કરવામાં આવયો તો રૂ. 4,79,24,228.72 (ચૌધા ચાર કરોડ અગાશાચેસી લાખ ચોવીસ હજાર બેસો અઘ્વાવીસ અને બોતેર પૈસા માત્ર) 15.04.2026 ની તારીખથી અને તેના ઉપર ચલત સમાજન દ્વિપક્ષીય લિમિટેડ (અગાઉ ઇન્ડિયાબુલ્સ કોમર્સિયલ કેડિટ લિમિટેડ તરીકે ઓળખાતું હતું) ના હઠને અગાવી રહેયો.	
સુરક્ષીત અરકયામતોને પરત મેલવામાં માટે ઉલલધ સમયના સંબંધમાં અધિનિમત્રની કલમ 13 ની પરત કલમ (8) ની જોગવાઈ મુજબ ઉધાર લેનાર નું ધ્યાન દેવામાં (આમંત્રિત) કરવામાં આવે છે.	
સ્થાવર મિલકતનું વર્ણન	
પ્રોપર્ટી ડેવેલોપમેન્ટ નં. 1 ના બધા હકો, માલિકી અને હિત: નં.45, જેનો વિસ્તાર 171.61 ચોરસ મીટર, 36.43 ચોરસ મીટર અને હોતે પ્રોપર્ટી નં. 2: કુકાન નં. 46, જેનો વિસ્તાર 152.09 ચોરસ મીટર, 34.07 ચોરસ મીટરની સાથે, પ્રોપર્ટી નં. 3: કુકાન નં. 47, જેનો વિસ્તાર 118.40 ચોરસ મીટર, 32.02 ચોરસ મીટરની સાથે, બીજા બંને વચ્ચે અભિવાજિત જમીનનો હિસ્સો, બ્લોક નં. એ, 'કે.બી.રોયલ સેરેનિટી' તરીકે ઓળખાતી ઇમારત/ચોપરા માં, જમીન ધારણ કરવાના અંતિમ વોટ નં. 285/1 પર બાંધવામાં આવેલ, બી.વી. સ્કીમ નં. 76/બી ના અંતરે ચાલે 4295 ચો.મી. વિસ્તારનું માપન, સર્વે નં. 201/21, અંતરે 2973 ચો.મી. અને 209 ચો.મી. સાથે 8397 ચો.મી., મોજે ચાંદખેડા (સિમ) ખાતે સ્થિત, તાલુકા સાબરમતી, સારચી બંગલોજ સામે, ઝુંડલ ટ્રાગડ રોડ, રેલ્વે. જિલ્લો અને પેટા જિલ્લો. અમદાવાદ - 382424, ગુજરાત અને જે નીચે મુજબ બંધાયેલ છે:	
કુકાન નં. 45	
પૂર્વ તરફ અથવા તેના પર :	કુકાન નં. 44
પશ્ચિમ તરફ અથવા તેના પર :	બી.આર.ટી. એસ. રોડ
ઉત્તર તરફ અથવા તેના પર :	60 ફૂટ ટી.પી. રોડ
દક્ષિણ તરફ અથવા તેના પર :	કુકાન નં. 46
કુકાન નં. 46	
પૂર્વ તરફ અથવા તેના પર :	બ્લોક નં. બી ની સાઇટ અને આંતરિક માર્ગિન
પશ્ચિમ તરફ અથવા તેના પર :	બી.આર.ટી. એસ. રોડ
ઉત્તર તરફ અથવા તેના પર :	કુકાન નં. 45
દક્ષિણ તરફ અથવા તેના પર :	કુકાન નં. 47
કુકાન નં. 47	
પૂર્વ તરફ અથવા તેના પર :	સોસાયટી ગાર્ડન અને બાળાનો રૂમ નાં પાંચાળ વિસ્તાર
પશ્ચિમ તરફ અથવા તેના પર :	બી.આર.ટી. એસ. રોડ
ઉત્તર તરફ અથવા તેના પર :	કુકાન નં. 46
દક્ષિણ તરફ અથવા તેના પર :	30 ફૂટ માર્ગિન
સહી/-	
તારીખ : 10.07.2026	અધિકૃત અધિકારી
સ્થાન : અમદાવાદ	સમાજન દ્વિપક્ષીય લિમિટેડ (અગાઉ ઇન્ડિયાબુલ્સ કોમર્સિયલ કેડિટ લિમિટેડ તરીકે ઓળખાતું હતું)



UCAL LIMITED

(Formerly known as UCAL Fuel Systems Limited)

Regd Office: 11B/2 (S.P) 1st Cross Road, Ambattur Industrial Estate, Chennai - 600 058. Tel. No: 044-6654 4719, E-mail: ufl.ho@ucal.com, Website: www.ucal.com, CIN: L31900TN1985PLC012343

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Ucal Limited ("the Company") pursuant to the provision of Section 108 and 110 and other applicable provisions of the Companies Act 2013 as amended ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules 2014 (the Rules), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ["SS-2"] read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") and any other applicable law, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), approval of the members of the Company is being sought for the following special resolutions by way of postal ballot through remote e-voting process ("remote e-voting") only

S.No.	Description of Resolution	Type of Resolution
1	Re-Appointment of Mr.Jayakar Krishnamurthy (DIN:00018987) as Managing Director (Designated as Chairman and Managing Director) and approval of his Remuneration	Special
2	To approve increase in managerial remuneration of Mr. Adithya Srivatsa Jayakar (DIN: 08188358) Deputy Managing Director of the company	Special
3	Re-appointment of Mr.Ram Ramamurthy (DIN:06955444) as Whole Time Director and approval of his remuneration	Special
4	Re-appointment of Mr. Ramachandran Sundar (DIN:10831047) for second term as an Independent Director of the company	Special
5	Re-appointment of Mr. Abhaya Shankar (DIN:00008378) as Non-Executive Non-Independent Director of the company	Special

In accordance with applicable laws, the Company has completed the dispatch of the Postal Ballot Notice, by electronic means only to those members whose names appeared in the Register of Members / List of Beneficial Owners and whose e-mail IDs are registered with the Company / Integrated Registry Management Services Private Limited (RTA) / Depositories as on Friday, 03rd July, 2026 ("cut-off date"). The same is also available on the website of the Company i.e. www.ucal.com, the website of stock exchanges www.bseindia.com and www.nseindia.com and on the website of NSDL www.evoting.nsdl.com.

In accordance with the provisions of the MCA Circulars, physical copy of the Notice along with the Postal Ballot form and the pre-paid business reply envelope are not sent to the members for this Postal Ballot and member can vote through e-voting.

Members whose names appeared on the Register of Members / List of Beneficial Owners as on the Cut-off date are entitled to vote on the Resolutions as set forth in the Postal Ballot Notice. The voting rights of the members shall be reckoned in proportion to the equity shares held by them as on the Cut-off date. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

In compliance with MCA circulars, the Company has provided only the remote e-voting facility to its Members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot form.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. The remote e-voting shall commence on Wednesday, 15th July, 2026 [9.00 A.M (IST)] to Thursday, 13th August, 2026 [5.00 P.M (IST)]. During this period Members holding shares either in physical or electronic form as on cut-off date shall cast their vote electronically. Members are requested to accord their ASSENT (FOR) or DISSENT (AGAINST) through the remote e-voting process not later than Thursday, 13th August, 2026. Once the vote on resolution is cast by Member, the Member shall not be able to change it subsequently. The remote e-voting facility will be disabled for voting by NSDL upon expiry of the aforesaid voting period.

The Board of Directors has appointed Mr. P. Muthukumaran [ACS 11218 CP No. 20333] Partner of P. Muthukumaran & Associates, Company Secretaries as the Scrutinizer for conducting the postal ballot process in a fair and transparent manner.

The resolutions, if passed by the requisite majority, shall be deemed to have been passed on Thursday, 13th August, 2026 i.e the last date of remote e-voting process. The results of voting through Postal Ballot (through remote e-voting process) along with Scrutinizer's Report will be announced on or before Monday, 17th August, 2026. The same will be displayed on the website of the Company www.ucal.com, the website of stock exchanges www.bseindia.com and www.nseindia.com and on the website of NSDL www.evoting.nsdl.com. Additionally, the results will also be placed on the notice board at the Registered Office of the Company.

Members who have not updated their e-mail addresses are requested to register the same in respect of the shares held by them in electronic form with the depository through their Depository participant and in respect of shares held in physical form by writing to Company's registrar and Share Transfer Agent i.e Integrated Registry Management Services Private Limited., either by email einward@integratedindia.in or by post at Integrated Registry Management Services Private Limited., Kences Towers 2nd Floor, No. 1, Ramakrishna Street, North Usman Road, T. Nagar, Chennai - 600 017.

In case of any queries, you may refer the Frequently Asked Questions (FAQS) for Shareholders and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call 022-4886 7000 or write an email to evoting@nsdl.com. Members are requested to carefully read all the notes set out in the Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For Ucal Limited

Place : Chennai
Date : 14.07.2026

S. Narayan
Company Secretary